

1	2	3	4	5	6
4.	MRA Dental College Bangalore	Feb, 1997	i) Oral Surgery ii) Conservative Dentistry	The recommendation of DCI has been received on 16.12.97. While examining the recommendations, it was found that the college had made admission without prior approval of Central Govt. and this violated the provisions of Dentists (Amendment) Act, 1993. The applicant had been asked, why they had done so. The reply has been received and is under process.	A personal hearing has been given to applicant in Oct. 98 in order to dispose of the case.
5.	KVG Dental College Sullia (Karnataka)	4.2.97	Periodontics	Recommendation of DCI is awaited since 27.2.97	Reminders have been sent to DCI for expediting the recommendation. Last reminder has been sent on 14.10.98.
6.	Rajas Dental College, Vadakulam (Tamilnadu)	22.9.97	i) Conservative Dentistry ii) Oral & Maxillo- facial Surgery iii) Prosthetic	Recommendation of DCI is awaited since 16.10.97	-do-

Supply of Foodgrains

289. SHRI CHAMAN LAL GUPTA : Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state :

(a) the loss/profit incurred by each State/UT against the supply of foodgrains under various schemes during the last three years and till date;

(b) whether any complaints have been received regarding misuse of foodgrains supplied under BPL/PDS etc.;

(c) if so, the details thereof and the action taken in the matter;

(d) the cost and quantity of the ration which have been damaged, misplaced in stores and during transportation in each State/UT;

(e) the States where the demand for supply of ration has been increasing every year and the reasons therefor; and

(f) the steps taken to check the misappropriation and alleged smuggling of foodgrains across the borders especially in Jammu and Kashmir?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYA PAL SINGH YADAV : (a) The details of loss/profit incurred by each State/Union Territory against the supply of food-grains under various schemes are not maintained by the Central Government.

(b) and (c) The complaints regarding misuse of foodgrains supplied under PDS including quota earmarked for population below poverty line (BPL) are

referred to State/UTs for appropriate action, as and when they are received, as the responsibility of distribution of foodgrains to the consumers rests with the State Government/UT Administration. No major complaint of misuse of foodgrain has been received. However, in a vast operation like PDS where commodities are distributed through the network of more than 4.51 lakhs Fair Price Shops (FPS) throughout the country to about 16 crore families, some shortcomings here and there cannot be ruled out altogether.

(d) State/UT-wise details of cost and quantity of ration damaged, misplaced in stores and during the transportation are not maintained by the Central Government.

(e) With the increase in population generally the demand for supply of ration has been increasing from all States/UTs.

(f) The Ministry of Home Affairs takes necessary action in consultation with the State authorities concerned to check alleged smugglings of foodgrains across the international borders. TPDS guidelines provide for setting up of Vigilance Committees to check mis-appropriation of PDS foodgrains.

[Translation]

Deputation of PMF in Bihar

290. SHRI RAGHUVANSH PRASAD SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of companies of Para Military Forces demanded by the Government of Bihar to curb

terrorism and criminals and to maintain law and order;

(b) the number of companies sent by the Union Government there;

(c) the present position of law and order in Bihar and the status of Bihar in respect of crimes; and

(d) the directive given by the Union Government to Government of Bihar for maintaining law and order ?

THE MINISTER OF HOME AFFAIRS (SHRI L. K. ADVANI) : (a) Government of Bihar has requested for providing 50 coys of Central Para Military Forces for deployment in the State.

(b) The Central Para Military Forces are made available to assist the State Governments to maintain public order. The levels of deployment of these forces depend upon the over all security scenario and availability of Central Para Military Forces. Keeping in view these factors, Central Para Military Forces have also been made available to Government of Bihar. It is however not in public interest to indicate the details of these forces and their levels of deployment.

(c) On the basis of available information, total cognizable crime (IPC) occurred in Bihar during 1997 were 94576 and 3421 in 1998 (upto May 1998). 224 persons were killed by Naxalites in 1997. During 1997, Ranvir Sena has been found involved in 31 incidents, killing 25 supporters of the Party Unity and Vinod Mishra Groups besides killing 58 persons in Jehanabad in December, 1997. 33 out of 54 districts in Bihar are known for LWE groups presence. Recently, CPML-PWG Groups killed 7 Ranvir Sena Activists in Jehanabad District.

(d) Though no directive as such has been issued to State Government, a number of advisories have been sent to State for maintaining law and order. A number of meetings have also been held with the State Government authorities in this regard.

[English]

Hazardous Industries

291. SHRI RAM NARAIN MEENA : Will the Minister of LABOUR be pleased to state :

(a) whether the Government have effective control over the hazardous industries to save the lives of the labourers;

(b) if so, the details thereof; and

(c) if not, the steps taken in this regard?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) to (c) Yes, Sir. The Factories Act, 1948 was amended in 1987 and a separate chapter IV-A regarding provisions relating to 'Hazardous Processes' was inserted with effect from 1.12.87 which provides for constitution of site appraisal committee, compulsory disclosures of information by the Occupier, specific responsibility to the occupier in relation to hazardous process, power of the Central Government to appoint Inquiry Committee, emergency standards, permissible limit of exposure of chemical and toxic substances, workers, participation in safety management and right of workers to warn about imminent danger. These provisions of the Act are being administered by the state governments through their directorates of factories.

[Translation]

AIDS Cases in N.E. Region

292. SHRI SURENDRA PRASAD YADAV :

SHRI SHIVRAJ SINGH CHOUHAN :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether, as per the conclusions of the North-Eastern Anthropology Research Institute, Shillong, one-fourth of the total of AIDS patients in the country are in North-Eastern region;

(b) whether the Medical Research Council of India has confirmed this fact;

(c) if so, the details thereof; and

(d) the steps taken or proposed to be taken to check the spreading of this dangerous disease in this region ?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) No, Sir.

(b) Does not arise.

(c) Does not arise.

(d) In order to prevent and control the spread of HIV/AIDS in India, a comprehensive programme is currently under implementation throughout the country as a centrally sponsored scheme. The main strategy consists of :-